

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
A.C.(S.B.) No. 09 of 2007

.....
Management of Vivek Vidyalaya, Chhota Govindpur & Ors. Appellants

Versus

Arun Kumar Samdarshi & Anr. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellants : Mr. V.P. Singh, Sr. Advocate
Mrs. Rashmi Kumari, Advocate.

For the Respondent Nos.1 & 3 :
.....

13/26.06.2020

This case has been listed for hearing as the appeal has been admitted vide order dated 25.09.2008 and more than 12 years have lapsed.

Learned counsel for the appellants, Mr. V. P. Singh assisted by learned counsel, Mrs. Rashmi Kumari is present and they wanted to press this appeal, but it has been informed that learned counsel for the respondents, Mr. Radhe Shyam has informed the Court yesterday for an adjournment in this case but no intimation was given to the learned counsel for the appellants. Atleast learned counsel for the respondents should inform learned counsel for the appellants, if he is seeking any adjournment in a hearing matter.

Learned counsel for the appellants has submitted that the case may be adjourned so as to list this case after lock down period is over to accommodate learned counsel for the respondents, Mr. Radhe Shyam.

Considering such submissions, let this case be listed after lock down period is over.

However, this Court expect that since the instant appeal has been admitted in the year, 2008, as such, unnecessary adjournment shall not be prayed in this matter on the next date.

(Kailash Prasad Deo, J.)